

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 14
(IB)-64(PB)/2017

IN THE MATTER OF:

Macquarie Bank Ltd. Petitioner/Applicant
v.	
Shilpi Cable Technologies Ltd. Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 10.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	: Mr. Milan Negi, Mr. Nikhil Jha, Advs. in IA-2874/2021
For the Liquidator	: Mr. Abhishek Anand, Mr. Sanampreet Singh, Ms. Shivani Sharma, Advs.
For the Respondent	: Mr. Sujit Kumar, Adv.

ORDER

IA-2874/2021

1. Ld. Counsel Mr. Milan Negi appearing on behalf of the Applicant i.e. Sh. Sukhdev Madnani, Liquidator of Shilpi Cables Pvt. Ltd, is challenging the "set off" of the debts made by the Respondent Sh. Huzefa Sitabkhan, Liquidator of Shilpi Cable Technologies Ltd (CD) in respect of amounts due to the applicant, and therefore, he has filed this present application.

2. The application has been filed for considering the lease rental during the CIRP period as insolvency resolution process cost.

3. Ld. Counsel Mr. Abhishek Anand appearing on behalf of the Liquidator of Shilpi Cable Technologies Ltd stated that this issue is pending before the Hon'ble Supreme Court in the case of "***Ritu Tandon Vs. M/s Rain Automotive India Private Limited***" and

tentatively the next date of hearing is in the last week of April, 2024. This position is not disputed by the the Applicant.

4. In view of the above, we are inclined to adjourn the matter for a physical hearing to **21.05.2024**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Vinod Arora – 10.04.2024